

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

113(ND)2017

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2019.

NAME OF THE COMPANY: Naveen Kapoor V/s. M/s. Prima Technologies Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

Mr. Puneet Singh Bindra, Mr. Kapil Chaudhary, Mr. Sanampreet Singh, Advocates for the Advocate.

Mr. Sumit Pahwa, Mr. Varun Sharma, Advocates for the Respondent.

ORDER

Arguments have been addressed by both the sides. Further arguments are required. Keeping in view certain allegation, it would be expedient to direct the respondents to file an affidavit whether or not they are related to either respondent 2 & 3.

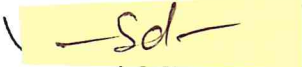
It is the grievance of the petitioner that being a director he has no access to the documents and financial statements and vouchers despite the order of this Bench. The minutes filed by the respondent do not inspire confidence that efforts were made to keep the petitioner in the loop. In view of the same pending final disposal, the parties may explore engaging one of the big 4's companies i.e. E & Y. The respondent may get in touch with them to receive a quote. The Auditors shall scrutinize the data from 2011 onwards and submit its report to this Bench within one month. Affidavit also be filed in respect of the bank accounts maintained by the respondent company alongwith the statement of

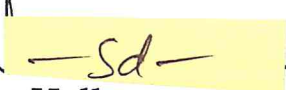
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directors would be at liberty to participate in the audit being carried out by the
aforementioned firm. The expenses incurred shall be borne by the Respondent
No. 1 company.

Be listed for 6.03.2019 for compliance in submitting the affidavit and bank
statement.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)